

(AC)

CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH LUCKNOW.

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Registration C.A. 122 of 1990

Chandrika Prasad Applicant.

Versus

Superintendent of Post Offices,
Sitapur and Others Respondents.

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Upadhyaya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant has filed this application with a prayer to quash the impugned order of recovery to the tune of Rs.13,800 passed by the respondent no.1 and further to quash the appellate order passed by the respondent no. 2. The applicant while working as P.A. at Sitapur Head Post Office was served with the charge-sheet dated 26.1.1989 in respect of certain acts of omission and commission and in respect of certain money withdrawn to and **with out** @@@@ verification. The applicant submitted his reply disputing his role in the matter and his liability. After receipt of the said reply of the applicant, the Superintendent of Post Offices has passed the aforesaid punishment order alleging that he while working as S.S. counter P.O. Sitapur, P.O. during the period 17.3.1987 to 26.3.1987 has violated the provisions of Rules 441(3), 442(2), 425(2) read with rule 525(1) of P & F Manual Vol-VI. The applicant filed an appeal against the same which was dismissed.

2. On behalf of the applicant, it has been